

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE "B" BENCH : PUNE

BEFORE SHRI RAMA KANTA PANDA, VICE PRESIDENT
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER

I.T.A.No.1308/PUN./2024 [E-APPEAL]
Assessment Year 2011-2012

The DCIT, CC-2(1), Room No.630, Bodhi Tower, Salisbury Park, Gultekdi, PUNE – 411 037 Maharashtra.	vs.	Vinod Ramchandra Jadhav, Plot No.42-44, Green Park Society, Viman Nagar, PUNE – 411 014. Maharashtra. PAN AANPJ0592P
(Appellant)		(Respondent)

I.T.A.No.2146/PUN./2024 [E-APPEAL]
Assessment Year 2011-2012

Vinod Ramchandra Jadhav, Plot No.42-44, Green Park Society, Viman Nagar, PUNE – 411 014. Maharashtra. PAN AANPJ0592P	vs.	The DCIT, CC-2(1), Room No.630, Bodhi Tower, Salisbury Park, Gultekdi, PUNE – 411 037 Maharashtra.
(Appellant)		(Respondent)

For Revenue :	Shri Ajay Kumar Keshari, CIT And Shri Arvind Desai.
For Assessee :	Shri Kishor B Phadke

Date of Hearing :	23.01.2025
Date of Pronouncement :	24.01.2025

ORDER

MS. ASTHA CHANDRA, J.M.

These cross-appeals filed by the Revenue and Assessee are directed against the order dated 08.03.2024 of the learned CIT(A), Pune-12, Pune, for assessment year 2011-2012. For the sake of convenience, both the appeals were heard together and are being disposed of by this consolidated order.

2. The Learned Counsel for the Assessee, at the outset, submitted that the tax effect involved in the grounds raised by the Revenue is below Rs.60 lakhs. He accordingly submitted that the appeal filed by the Revenue is not maintainable as per CBDT's latest Circular no.F.No.279/Misc./M-74/2024-ITJ dated 17.09.2024 wherein the CBDT has prescribed the tax limit up-to 60 lakhs even for the pending appeals before the Tribunal. He submitted that he does not want to press the appeal filed by the assessee.

3. The Learned DR fairly conceded that the tax effect involved in the grounds of appeal raised by the Revenue is below Rs.60 lakhs.

4. In view of the above submissions made by both the sides and considering the fact that the tax effect involved in the Revenue's appeal is admittedly below Rs.60 lakhs, the appeal of the Revenue is dismissed being not maintainable. The appeal filed by the Assessee is also dismissed in view of the submission of the Learned Counsel for the assessee.

5. In the result, appeal filed by the Revenue and appeal filed by the Assessee are dismissed. A copy of this common order be placed in the respective case files.

Order pronounced in the open court on 24.01.2025.

Sd/ -
[RAMA KANTA PANDA]
VICE PRESIDENT

Sd/-
[MS. ASTHA CHANDRA]
JUDICIAL MEMBER

Pune, Dated 24th January, 2025

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The CIT(A), Pune-12, Pune.
4.	D.R. ITAT, "B" Bench, Pune.
5.	Guard File.

//By Order//

//True Copy //

Sr. Private Secretary, ITAT, Pune Benches,
Pune.